

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 217 of 2020

IN THE MATTER OF:

Richard B.T.H Chou

...Appellant

Versus

Registrar of Companies, West Bengal

...Respondent

Present:-

**For Appellant: Ms. Soma Samantrai and Mr. Arun Upadhaya,
Advocates.**

For Respondent: Mr. Sanjeev Kumar Mohanty (RoC, West Bengal)

O R D E R
(Virtual Mode)

22.12.2020 Mr. Sanjeev Kumar Mohanty, Learned Counsel informs this Tribunal that he appears for the Respondent/RoC, West Bengal and he is permitted to file Vakalatnama on behalf of Respondent and also to file 'Reply/Response' on or before 07.01.2021 with a copy being served to the other side.

At this Juncture, Learned Counsel for the Appellant is directed to serve the copy of the Appeal Paper Book to the Learned Counsel for the Respondent within three days from today.

In respect of I.A. No. 2976 of 2020 filed by the Applicant/Appellant, notice is ordered to the Respondent therein returnable by 19.01.2021. It is also open to the Appellant to file Rejoinder to the 'Reply/Response' before the next date of hearing.

The Registry is directed to List the matter on **19th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/